

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00502/2018

Dated Wednesday the 1st day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

V.Gunasundari,
W/o Surendran,
working as Lecturer (Consolidate basis),
Motilal Nehru Polytechnic College,
Puducherry.Applicant

By Advocate M/s. V. Ajayakumar

Vs

1. Union of India rep by,
The Government of Puducherry,
through the Secretary to Government for Higher Education,
Chief Secretariat, Puducherry.
2. The Director, Directorate of Technical & Higher Education,
Chief Secretariat, Puducherry.
3. The Principal,
Motilal Nehru Polytechnic College,
Puducherry.Respondents

By Advocate Ms. S. Devie for Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To direct the respondent to regularize the services of the applicant in the post of Lecturer in the Motilal Nehru Polytechnic College, Puducherry with effect from 02.06.2010, the date on which the applicant was initially appointed with all other consequential benefits including arrears of wages, seniority etc., and to pass such other or further orders in the interest of justice and thus render justice."

2. It is submitted that the association of which the applicant is a member had made a representation to the competent authority in regard to the aforesaid relief which had not been answered. Aggrieved by the non-response and non-regularisation of the applicant's services, the applicant has approached this Tribunal.

3. Ms. S. Devie takes notice for the respondents on behalf of Mr. R. Syed Mustafa.

4. On perusal, it appears that the Joint Association for Government College Consolidated Pay Lecturers (Motilal Nehru College) made various representations to the competent authority in regard to the regularisation of nine casual basis consolidated pay lecturers and two consolidated pay lecturers working in medical engineering department including the last one dt. 08.01.2018 in which applicant's name also figures. However, there is no evidence of any decision having been taken. Accordingly, we are of the view that this OA could be disposed

of with a direction to the competent authority to take a decision in regard to the regularisation of the persons whose names are mentioned therein in accordance with law and pass appropriate orders within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

01.08.2018

SKSI